

## **Order-29 Suits by or against Corporations**

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#### **1. Subscription and verification of pleading :-**

In suits by or against a corporation, any pleading may be signed and verified on behalf of the corporation who is able to depose to the facts of the case.

#### **2. Service on corporation :-**

Subject to any statutory provision regulating service of process, where the suit is against a corporation, the summons may be served-

(a) on the secretary, or on any director, or other principal officer of the corporation, or

(b ) by leaving it or sending it by post addressed to the corporation at the registered office, or if there is no registered office then at the place where the corporation carries on business.